

Year	IAS	IPS	Others	Expenditure (Rs. Crores)
2007-08	108	2	120	17.50
2008-09	94	3	154	19.00
2009-10	77	1	35	12.10
2010-11	116	2	127	20.94
2011-12	118	6	100	27.98

(b) The information relating to such officers is not maintained centrally.

(c) No IAS or IPS officer from Rajasthan cadre is currently on ex-India study leave sanctioned by the Government of India.

Attacks on RTI activists

246. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a number of incidents of attack on RTI activists, the latest being killing of a green activist in Chhattisgarh who used RTI to their advantage;

(b) if so, the details thereof; and

(c) the steps that are being taken to protect the life of the RTI activists in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) There have been reports in the media that some persons have been killed or attacked allegedly for exercising their right under the RTI Act, 2005.

(b) Data is not centrally maintained. However, media has reported that Sh. Ramesh Agrawal, a green activist, who was exercising right to information, was shot at on 7th July, 2012 in Chhattisgarh.

(c) The framework of existing laws such as Indian Penal Code, Criminal Procedure Code etc. is considered adequate to provide for safety and security to all citizens, including RTI activists. Further, RTI Activists and whistle blowers will also

get protection under the "Whistle Blowers Protection Bill, 2011" passed by the Lok Sabha on 27.12.2011 and is presently in the Rajya Sabha.

Maintenance of law and order and providing safety and security for all citizens is primarily the subject matter of State Government concerned. Government of India has drawn the attention of State Governments to the reports appearing in the media about the victimization of people, who use RTI to expose corruption and irregularities in administration. The States have been requested that if any instance comes to their notice, it should be promptly inquired into and action taken against the offenders.

Reservation to castes/tribes

†247. SHRI FAGGAN SINGH KULASTE: Will the PRIME MINISTER be pleased to state:

(a) whether provisions have been made in the Constitution to provide reservation indefinitely to castes/tribes protected under Constitution;

(b) if so, whether there is any provision of reservation in promotion also or not, the details thereof; and

(c) whether it is also a fact that there were talks in Government in recent past for making amendment in this regard, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Article 16 of the Constitution of India provides for equality of opportunity in matters related to Public employment. However, Article 16(4) is an enabling provision which enables the State to make provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State. Further, Article 16(4A) provides for reservation in matter of promotion, with consequential seniority, to Scheduled Castes and Scheduled Tribes, which in the opinion of the State are not adequately represented in the services under the State.

Article 335 provides that the claims of the members of the Scheduled Castes and the Scheduled Tribes shall be taken into consideration, consistently with the maintenance of efficiency of administration, in making of appointments to services and posts in connection with the affairs of the Union or of a State. It further provides that nothing in this article shall prevent in making of any provision in favour of members of Scheduled Castes and the Scheduled Tribes for relaxation in

† Original notice of the question was received in Hindi.